

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar/Jammu

Notification
Jammu, the 11th February 2011

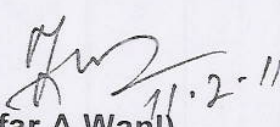
SRO 56 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Aijaz Ahmad Khuroo, Naib Tehsildar, Bijhama to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction.

By order of the Government of Jammu and Kashmir.

Sd/-
(G.H.Tantray)IAS
Secretary to Government,
Department of Law, Justice and
Parliamentary Affairs

NO:- LD(P)95/5-I District Baramulla Dated: 11 -02-2011
Copy for information and necessary action to the:-

1. Divisional Commissioner, Kashmir.
2. Registrar General J&K High Court, Jammu.
3. District Magistrate, Baramulla. This is with reference to his letter No DMB/2011/MP/PS/6048-49 dated 08-2-2011
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO Section, Law Department
6. Concerned file.


(Muzaffar A Wani)
Deputy Legal Remembrance,
Department of Law, Justice and
Parliamentary Affairs


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